

F. No. 173/149/2019-ITA-I
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
(ITA-I Division)

New Delhi, the 3rd September, 2019

To,

All Principal Chief Commissioner of Income-tax
All Principal Director General of Income-tax

Subject: Directions for handling grievances of Startups.

Madam/Sir,

Kindly refer to the office order F. No. 173/149/2019-ITA-I dated 30th August, 2019 vide which a Startup Cell has been created at the CBDT level for handling redressal of grievances of Startups and addressing its tax related issues.

2. It is brought to your kind notice that the issue relating to Startups are to be handled with utmost care. All the officers in your charge must be sensitized to handle such issues accordingly.
3. In this connection, I am directed to state that grievances of Startups should be handled within the following timeframe:-
 - i) *In case of any grievance, the preliminary Action Taken Report is to be submitted to this office by the next day i.e. within one working day of calling of report by this office.*
 - ii) *Final Action Taken Report in this regard is to be submitted within 3 working days of calling of report by this office.*
4. Respective Pr. CCsIT/CCsIT may constitute a Startup Cell at the local level for handling such issues and the CCIT concerned will remain accountable for all such grievances pertaining to their charge.

This issues with the approval of Member (TPS & Systems).

Encl: List of Startups eligible for
Exemption u/s 56(2)(viib) as on date.

Yours Faithfully,

sd.
Gulzar Ahmad Wani
DCIT-OSD (ITA-I)

Copy to:

1. PS to FM/OSD to FM/PS to MoS (R)/OSD to MoS (R)
2. PS to Secretary (Finance)/(Revenue)
3. Chairman, CBDT & All Members, CBDT
4. All Joint Secretary/CsIT, CBDT
5. O/o Pr.DsIT (Systems) with request to upload on the departmental website.
6. Addl.CIT, Data-Base Cell for uploading on IRS officer's website.

[Signature]
Gulzar Ahmad Wani